GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO : 2410
(TO BE ANSWERED ON THE 8th August 2022)

MAINTENANCE OF AIRCRAFTS OF AIR INIDA BY AIESL

2410. SHRI DHIRAJ PRASAD SAHU

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether it is a fact that an Air India aircraft has been sent to Singapore for maintenance whereas Air India has a service agreement with one Government of India company i.e. Air India Engineering Services Limited (AIESL);

(b) if so, the reasons for violation of this agreement on the part of Air India;

(c) the quantum of foreign exchange being lost to Government due to sending of the aircraft to other country; and

(d) the person/s accountable for this?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) and (b): Air India has informed that an aircraft B777-300 ER (VT-ALS) was due for C check along with other aircraft in the month of June/July 2022. In view of the exigencies and huge demand from travellers and also to maintain schedule integrity, the aircraft was sent to Singapore for maintenance by Air India. AI Engineering Services Limited (AIESL) was informed about the decision.

(c) and (d): With the strategic disinvestment of Air India on 27.01.2022, it has become a private entity at par with other airlines. The details of accountable person and the expenditure incurred on maintenance of said aircraft at Singapore by Air India is a commercial decision of the airline.

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